



2026:AHC:10516

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43630 of 2025

Hansraj Verma

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Yogesh Narayan Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondents to decide the Case No.1947 of 2023 (Computer Case No. C202302000001947) (Hansraj Verma vs. Ramdev and others) Under Section 219 U.P. Land Revenue Act, 1901 is pending in the court of Additional Commissioner-Ist Prayagraj Division, Prayagraj.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the respondent no. 2 namely Additional Commissioner Prayagraj Division, Prayagraj to decide the aforesaid case filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 16, 2026

Swati